

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4488  
ANSWERED ON:22.04.2013  
DELHI GURGAON EXPRESSWAY PROJECT  
Bhagora Shri Tarachand

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the National Highway Authority of India (NHAI) has approved the takeover of a major stake in the Delhi-Gurgaon expressway project offered by Infrastructure Development Finance Company (IDFC);
- (b) if so, the details thereof;
- (c) whether the IDFC has not informed the highway authority about the commencement of the project;
- (d) if so, the reasons therefor;
- (e) whether there is a delay in the execution of the said project; and
- (f) if so, the action taken by the NHAI in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) & (b) The National Highways Authority of India (NHAI) Board in its meeting held on 30.01.2013 has accepted to acquire 74% equity shares in M/s Delhi-Gurgaon Super Connectivity Limited (Concessionaire for the project) by Infrastructure Development Finance Company (IDFC), either directly or through its associates or affiliates as per the Concession Agreement. However, IDFC has informed that they could not acquire the shares due to non-cooperation by the Concessionaire.

(c) & (d) IDFC signed a loan agreement dated 09.09.2010 without the knowledge and prior consent of NHAI for refinancing the project for a debt of Rs. 1600 Crore. Commercial operation of the project has been started in January, 2008 whereas the loan agreement was signed after completion of the project.

(e) & (f) The project was completed in January, 2008. NHAI issued a termination notice dated 18.02.2012 to the Concessionaire, but the same was not given effect to as per interim order of Hon'ble Delhi High Court. A Memorandum of Understanding (MoU) containing terms of settlement was signed on 18.09.2012 between NHAI, IDFC and Concessionaire in the Hon'ble Delhi High Court. However, the Concessionaire failed to execute the measure/meet the targets specified in MoU. Accordingly, a show cause notice has been issued to the Concessionaire on 08.03.2013 by NHAI. The Concessionaire has filed a court case in Hon'ble Delhi High Court against the show cause notice issued by NHAI. The matter is presently subjudice.